

Senior surgeon competency for prescribing medicine

6284. SHRI R. R. BHOLE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are certain Senior Surgeons who though in-charge of Independent Units in Dr. Ram Manohar Lohia Hospital in Delhi are not competent to prescribe certain medicines such as Carisoma Compound, Equigesic, B. Capsule and Relaxyl Tubes and the medicines prescribed by them are to be countersigned by some other Specialists;

(b) whether it is a fact that the C.G.H.S. beneficiaries have to run from pillar to post to get those medicines countersigned;

(c) the rules in this regard and whether a copy of the same will be laid on the Table of the House; and

(d) whether Government propose to amend rules and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): (a) No.

(b) No.

(c) The instructions in this regard have been issued under the CGHS Formulary which is not required to be placed on the Table of the House.

(d) Does not arise.

Mobile operation theatres donated by Foreign countries

6285. SHRI ANAND SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some foreign countries donated to the Government of India a few mobile operation theatres to be used in case of road accidents;

(b) if so, where these theatres are operating; and

(c) if not working, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): (a) No.

(b) and (c). Does not arise.

Restriction for clearance of import of goods from docks

6286. SHRI TARIQ ANWAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Bombay Port authorities have imposed certain conditions and restrictions on shipowners and their agents for discharging import cargo in the docks with a view to ensure fast clearance of the imported goods; and

(b) whether these restrictions will also be imposed on other docks?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) The discharge, storage and delivery of import cargo in the Bombay Docks are governed by the Bombay Port Trust Docks Bye-laws. No new conditions/restrictions have been laid down on discharge of cargo at Bombay Port. However, Bombay Port Trust has decided to strictly enforce the existing provisions of the Bye-laws with effect from 1st April 1982.

(b) The decision taken by Bombay Port Trust to strictly enforce the Bye-laws applies to all the docks of Bombay Port.

Protective maintenance of Railways

6287. DR. A. U. AZMI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the policy of skipping of routine checks